

(d) the amounts of grants made to the Indian Institutes of Technology during 1990-91 and 1991-92?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPEMNT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE)(KUMARI SELJA): (a) to (c). There have been some references about the mangement of IITs. Such references are examined whenever received and necessary remedial measures are taken depending upon the nature of complaints.

(d) The amounts released to the Indian Institutes of Technology were Rs. 10652.45 lakhs (Rs. 1618.98 lakhs under Plan and Rs. 9033.47 lakhs under Non- Plan) during 1990-91 and Rs. 11202.20 lakhs (Rs. 1668.00 lakhs under Plan and Rs.9534.20 lakhs under Non-Plan) during 1991-92.

[*Translation*]

Sugar Production in Uttar Pradesh

3107. SHRI HARIKEWAL PRASAD: Will the Minister of FOOD be pleased to state:

(a) the share of U.P. in the total production of Sugare produced in the country till the month of June of the current year; and

(b) the percentage of increase in the production thereof as compared to that of last year?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The sugar factories located in Uttar Pradesh produced 35.59 lakh tonnes (provisional) of sugar out of 130.76 lakh tonnes (Provisional) of sugar produced in the country upto 30th June, 1992, which was 27.22% of the total production.

(b) As on 30.6.1992, production of sugar in Uttar Pradesh was higher by 19.95% over last year on the corresponding date.

[*English*]

Legislation on use of Human organs

3103. SHRIRAM NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the bill on use of human tissues and organs and their donation for therapeutic use is proposed to be introduced by the Government; and

(b) the reasons for delay in introducing the bill which will be deterrant in clandestine sale and pchae of human organs and illegal kidney transplantations?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARATHA): (a) Yes, Sir.

(b) The introduction of the bill has to be preceded by the requisite number of Resolutions being passed under Article 252 of the Constitution of India by the State Legislatures, which is in the process of being completed.

[*Translation*]

Bridges in Bombay

+3109 SHRI YUASHWANTRAOPATIL: Will the Minister of RAILWAYS be pleased to state:

(a) whether there are proposals to construct bridges at 11 places from Churchgate to Borivali in Bombay; and

(b) if so, the steps the Government propose to take inm this regard so that the traffic could be managed properly?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) State Government of Maharashtra/Bombay Muncipal Corporation had proposed seven Road overbridges in replacement of level corssings between Churchgate and Borivali. While four of these

have been completed, the remaining three are at different states of planning construction.

(b) Management of road traffic during construction period of Road overbridges is organised by the State/local authorities.

Family Planning Centres in Gujarat

3110. SHRI CHHITUBHAL GAMIT: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of Family Planning Centres in Gujarat at present, district-wise;

(b) the expenditure incurred by the Government thereon during each of the last three years; and

(c) the number of persons undergone family planning operations so far during the years 1990-91 and 1991-92, district-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARATHA): (a) to (c). The information is being collected and will be laid on the Table of the House.

Forged Physically Handicapped Certificate

+3111 SHRI MRUTYUNJAYA NAYAK: SHRI BARE LAL JATAV:

Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that some people are causing revenue losses to the Railways by producing forged physically handicapped certificates in collusion with the Medical Officers;

(b) if so, the whether any enquiry has been conducted by the Government in this regard; and

(c) the action taken against the guilty persons?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No case of misuse of concession certificates in collusion with medical Officers has come to the notice of the Ministry of Railways.

(b) and (c). Do not arise.

[English]

Conversion of Poona-Miraj Line

3112. SHRIMATI SHEELA GAUTAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any scheme to convert Poona-Miraj railway line into broad gauge;

(b) if so, the details thereof along with its estimated cost and expenditure incurred thereon upto June, 1992; and

(c) the time schedule for the completion of the project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Pune-Miraj is an existing BG line.

(b) and (c). Do not arise.

Performance of Rolling Stock Production Units

3113 SHRI N.J. RATHAV: Will the Minister of RAILWAYS be pleased to state:

(a) the production in each rolling stock unit of Railways during 1991-92;

(b) whether the production was higher than the target fixed therefor;

(c) the number of railway coaches, electric engines and diesel engines manufactured during this period; and

(d) the number of diesel engines and electric engines repaired and the number of